

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.5485

TO BE ANSWERED ON THE 28<sup>TH</sup> MARCH, 2018

PENDING DEFENCE DEALS

5485. SHRI MANSHANKAR NINAMA:

Will the Minister of DEFENCE be pleased to state:

- (a) the details of defence deals pending on the basis of complaints at present;
- (b) whether some of the allegations have proved false and if so, the number of such allegations that proved false during the last three years;
- (c) whether the possibility of scams in defence deals is likely to be completely wiped out in case the process of allegations is made complex; and
- (d) the impact on the modernisation of the armed forces due to pending defence deals on account of allegations?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) to (d):** Capital Acquisition of defence equipment is undertaken in accordance with the extant Defence Procurement Procedure (DPP) which incorporates provisions to ensure the highest degree of probity, public accountability, impartiality and transparency in the procurement process. It envisages signing of an Integrity Pact between Government and bidders for all capital procurement / schemes of Rs.20 crore and above, as against the earlier requirement for such a Pact for schemes of over Rs.100 crore.

Allegations of corruption are dealt with expeditiously as per provisions of DPP and guidelines on the subject, which include provision for taking action against vendors for vexatious or frivolous complaints.

Modernisation of the Defence Forces is a continuous process based on threat perception, operational challenges, technological changes and available sources to keep the armed forces in state of readiness and remaining equipped with modern weapon system. During the last three years and in the current year (upto 31.01.2018), 192 contracts have been signed for capital procurement of defence equipment for armed forces.

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